

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1878/1997

(16)

New Delhi this the 8th day of December, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Anurag Kulshreshtha
S/O H. S. Kulshreshtha,
Station Engineer
Doordarshan Maintenance Centre,
Pilani (Rajasthan).
2. Sunil S/O Shiv Saran Srivastava,
Deputy Director (E),
AIR & Doordashan,
Jamnagar House, New Delhi.
3. K. Subramanian S/O Shri Krishnan,
Deputy Director (E),
AIR & Doordarshan,
Jamnagar House, New Delhi.
4. N. Thiagarajan
S/O Navneethak Krishnan,
Station Engineer,
Doordarshan Kendra, Indiranagar,
Pondicherry-605006. Applicants

(By Shri S. S. Tiwari, proxy for Shri Sudhir
Kulshreshtha, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Information and Broadcasting,
Shastri Bhawan,
New Delhi-1.
2. The Director General,
All India Radio (AIR),
Akashvani Bhawan,
Parliament Street,
New Delhi. Respondents

(By Shri S. Mohd. Arif, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

This is an application under Section 19 of the
Administrative Tribunals Act, 1985 for various reliefs

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specified in paragraph 8 of the application. However, at the time of hearing, the learned counsel for the parties submitted that the real dispute between the parties is about the seniority of various Station Engineers in Senior Time Scale of Doordarshan. It was further submitted that various other applications filed by similarly situated employees have been disposed of or allowed by the Tribunal and accordingly in terms of those decisions, this case may also be disposed of.

2. A copy of judgment delivered on 21.5.1998 in O.A. No. 1886/97, SHRI PADARABINDA DAS & ORS. vs. THE SECRETARY, MINISTRY OF INFORMATION & BROADCASTING & ORS. was produced before us by the learned counsel for the parties for disposal of this O.A. in terms of the decision of O.A. No. 1886/97. The operative part of the decision in this O.A. reads as follows :-

"8. In the light of the above discussion, we dispose of this OA with the direction that the applicants will, with reference to the date of completion of probation of the applicants allow them the same benefits as were granted to the applicants in OA No. 337/92. However the applicants will not be entitled to any arrears of pay till the date of filing of their application i.e. 6.8.1997. The respondents will comply with these directions within three months from the date of receipt of a copy of this order."

3. The decision given in O.A. No. 337/1992, SHRI RAKESH KUMAR & ORS. vs. U.O.I. & ANR. dated 26.2.1997, referred to in the operative part of the judgment in O.A. No. 1886/97 was as follows :-

For

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"This matter has been placed on ~~board~~ for formal disposal in terms of the agreement reached between the parties. We hereby order that this O.A. may be disposed of in accordance with those terms. Accordingly the original application is disposed of finally. There is no order as to costs."

4. Accordingly, as desired by the learned counsel for the parties, we dispose of this O.A. with the direction that the applicants will, with reference to the date of completion of their probation be allowed the same benefits as were granted to the applicants in O.A. No. 337/92. However, the present applicants will not be entitled to any arrears of pay till the date of filing of their application, i.e., 6.8.1997. The respondents will comply with these directions within three months from the date of receipt of a copy of this order. No order as to costs.

[Signature]
(K. M. Agarwal)
Chairman

[Signature]
(K. Muthukumar)
Member (A)